

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 225 of 1995

Thursday this the 9th day of February, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR. S.P. BISWAS, ADMINISTRATIVE MEMBER

K.Kunhikannan Nambiar
(Retired Railway Sectional Officer)

'Radhika'
Near Pappinissery Panchayat Office,
Pappinissery PO, Kannur. ... Applicant

(By Advocate MP Ashok Kumar (no representation)

Vs.

1. The Divisional Railway Manager,
Southern Railway,
Thiruvananthapuram.

2. The Chief Personnel Officer,
Southern Railway, Madras.

3. The Southern Railway Madras
represented by its General Manager.

4. The Divisional Personnel Officer,
Southern Railway, Thiruvananthapuram. ... Respondents

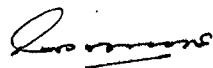
O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Certain defects were noted by the Registry
and applicant's counsel was requested to cure the defects.
He re-presented the application after curing defects
2 to 6 and there was no answer to defect No.1, pointed
out. It was pointed out by the Registry that the
impugned order A6 is dated 29.11.90 and that the
application was filed four years later is barred by
limitation.2

2. Prima facie the objection is well-founded. No answer is given to this and there is no appearance either. We dismiss the application as barred by limitation. No costs.

Dated the 9th day of February, 1995.



S.P. BISWAS
ADMINISTRATIVE MEMBER



CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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